GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

LOK SABHA

UNSTARRED QUESTION NO. 4570 TO BE ANSWERED ON 23.03.2021

Functioning of RCI

4570. SHRI VINOD KUMAR SONKAR:

SHRI RAJVEER SINGH (RAJU BAAIYA):

SHRIMATI SANGEETA KUMARI SINGH DEO:

DR. JAYANTA KUMAR ROY:

DR. SUKANTA MAJUMDAR:

SHRI BHOLA SINGH:

SHRI NISITH PRAMANIK:

SHRI RAJA AMARESHWARA NAIK:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has set up the Rehabilitation Council of India (RCI) and if so, the details thereof including the functions performed by RCI;
- (b) the details of projects/schemes being implemented, funds sanctioned during the last three years and the current year and the physical achievements/progress made so far under RCI, State-wise;
- (c) whether the RCI has failed to check the mushrooming illegal/unapproved training centres in the field of rehabilitation and special education in the country;
- (d) if so, the details thereof and the action taken thereon, State-wise;
- (e) whether the Government has reviewed the functioning of RCI to make it more effective; and
- (f) if so, the details thereof and the other steps being taken by the Government in this regard?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

- (a) The Rehabilitation Council of India (RCI) has been set up by an Act of Parliament namely the Rehabilitation Council of India Act, 1992. The main functions of RCI are:
 - i. To regulate and monitor the training programmes in the field of rehabilitation of persons with disabilities.
 - ii. To prescribe minimum standards of education and training for various categories of professionals dealing with persons with disabilities.

- iii. To maintain Central Rehabilitation Register of persons possessing the recognized rehabilitation qualification, and
- iv. To promote research in rehabilitation and special education.
- (b) Rehabilitation Council of India (RCI) is the implementing agency for the Central Sector Plan Scheme 'In-Service Training and Sensitization Key Functionaries of Central and State Governments, Local Bodies and Other Service Providers'. The main objective of the scheme is to impart short-term training to key functionaries dealing with disability sector in the Departments of Social Welfare, Education, Health, Women and Child Development, besides doctors, teachers, and officers / officials at Panchayat / District / Block level through workshops on regular basis. No State-wise fund has been released by the Department under the said scheme. However, the details of funds released to RCI under the scheme is as under:

(inRs.)

Year	Budget Estimate	Revised Estimate	Fund released	
2016-17 2.00 cr		2.00 cr	2.00 cr	
2017-18	2.00 cr	2.00 cr	1.47 cr	
2018-19	2.00cr	2.00 cr	1.67 cr	

The number of implementing agencies approved by RCI and beneficiaries trained State/UT-wise for the year 2017-18 and 2018-19 is at **Annexure**.

- (c) and (d) Necessary preventive measures have been taken by the Rehabilitation Council of India from time to time by publishing statutory provisions of the RCI Act, 1992 stating that the prior permission of the Council is mandatory before conducting the course in the field of rehabilitation and special education. Further, it is also stated that the candidates who passed out from the unapproved Institutions / Universities are not considered eligible for registration under Sec 19 of the RCI Act of 1992 in the Central Rehabilitation Register (CRR) maintained by the Council.
- (e) and (f) The Parliamentary Standing Committee on the Ministry of Social Justice & Empowerment, Department of Empowerment of Persons with Disabilities (Divyangjan) has reviewed the functioning of the Rehabilitation Council of India on 20th Dec 2018. The Government issues appropriate instructions to RCI for improving its function, as and when warranted.

Annexure to part (b) of Lok Sabha Unstarred Question No. 4570 to be answered on 26.03.2021 raised by SHRI VINOD KUMAR SONKAR: SHRI RAJVEER SINGH (RAJU BAAIYA): SHRIMATI SANGEETA KUMARI SINGH DEO: DR. JAYANTA KUMAR ROY: DR. SUKANTA MAJUMDAR: SHRI BHOLA SINGH: SHRI NISITH PRAMANIK: SHRI RAJA AMARESHWARA NAIK regarding "Functioning of RCI"

The State-wise details of number of implementing agencies and number of beneficiaries trained for the year 2017-18 and 2018-19 are as under:

SI No.	State	No. of Implementing Agencies		Total no. of beneficiaries trained	
		2017-18	2018-19	2017-18	2018-19
1.	Madhya Pradesh	2	-	114	-
2.	Manipur	1	1	137	201
3.	Mizoram	1	1	450	403
4.	Tripura	-	1	-	80
5.	Delhi	1	2	221	179
6.	Punjab	1	1	197	624
7.	Tamil Nadu	1	2	110	408
8.	Uttarakhand	1	1	114	106
9.	UttarPradesh	3	1	168	•
10.	Himachal Pradesh	1	1	634	457
11.	Kerala	1	1	311	<u>-</u>
12.	West Bengal	1	3	240	704
Total		16	17	2696	3162